GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO: 2046 TO BE ANSWERED ON: 14.03.2022

Grants for Air quality

2046: SHRI GAURAV GOGAI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has made city-wise recommendations for the distribution of ambient air quality grants in accordance with the Department of Expenditure guidelines released in July 2021, if so, the details thereof, if not, the reasons therefor;
- (b) whether the operational guidelines for ambient air quality grants have been issued and if so, the details thereof;
- (c) the details of amount allocated and actual expenditure of ambient air quality grants, year-wise;
- (d) the details of monitoring and evaluation mechanisms put in place including composition of monitoring committees and the reasons for excluding Members of Parliament from district-level monitoring committees; and
- (e) the details of progress made in improving ambient air quality in the selected Category-I cities through activities undertaken with the ambient air quality grants?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ASHWINI KUMAR CHOUBEY)

- (a) Ministry of Environment, Forest, and Climate Change has made city-wise recommendations to the Department of Expenditure (DoE) for the distribution of ambient air quality grants in accordance with the Department of Expenditure guidelines. The city-wise recommendation submitted to DoE is at **Annexure I**.
- (b) The operational guidelines for performance evaluation and release of funds up to FY 2025-26 for 42 Million Plus cities and Urban Agglomerations have been issued by DoE based on the Fifteenth Finance Committee (XV-FC) recommendations. Also, MoEF&CC issued the Guidelines for release and utilization of funds under NCAP for 82 cities.
- (c) The details of the city-wise funds allocated for the award period under XV-FC Million Plus Cities Challenge Fund and NCAP till 2021-22are provided at **Annexure-III** respectively.
- (d) For monitoring and evaluation of the implementation of the city-specific action plans following committees are constituted under NCAP:

At the Central level: Apex Committee, Steering Committee, Monitoring Committee, and Implementation Committee;

At the State level: Steering Committees and Implementation Committees; At the City level: Implementation Committees and Monitoring Committees.

State level committees and city level committees are constituted by the concerned State Government. The composition of the central level committees is at **Annexure-IV**.

(e) The analysis of air quality data of 132 cities indicates that the majority of cities are showing improvement in air quality as compared to 2019-20. Ambient air quality data of PM10 of 36 cities showed an increase of PM10 concentration in 2020-2021 as compared to 2019-2020. Whereas 96 cities have a decreasing trend (i.e improvement in air quality). 18 cities were found to be within the prescribed National Ambient Air Quality in 2019-20 which has increased to 27 in the year 2020-21.

Annexure I Recommendations for release of funds for the year 2021-22:

Sl.no	City	Allocated grant for FY 2021- 22	Recommendation of % Fund allocation for FY 2021-22 after evaluation.
1	Nagpur	33	100%
2	Kanpur	75	75%
3	Varanasi	37	75%
4	Chennai	91	100%
5	Madurai	15	100%
6	Trichy	11	100%
7	Aurangabad	16	100%
8	Nashik	21	100%
9	Pune	68	100%
10	Vasai- Virar	16	100%
11	Agra	45	25%
12	Allahabad	31	100%
13	Ghaziabad	61	25%
14	Lucknow	75	25%
15	Meerut	36	25%
16	Asansol	17	75%
17	Kolkata	194	75%
18	Bangalore	140	100%
19	Ranchi	25	100%
20	Jamshedpur	29	100%
21	Dhanbad	26	25%
22	Gwalior	26	25%
23	Bhopal	44	100%
24	Indore	51	100%
25	Jabalpur	30	100%

Annexure II XV-FC Recommended Million Plus City Fund for the year award FY 2021-22 to FY 2025-26

State S. No	City S. No	States/UA	2021-22	2022-23	2023-24	2024-25	2025-26	Total (Rs Crore)
1.		Andhra Pradesh	68	70	74	79	80	371
	1	Vijayawada	31	32	34	36	37	170
	2	Visakapatnam	37	38	40	43	43	201
2		Bihar	103	107	113	119	122	564
	3	Patna	103	107	113	119	122	564
3		Chhattisgarh	54	56	60	63	64	297
	4	Durg Bhilainagar	26	27	29	31	31	144
	5	Raipur	28	29	31	32	33	153
4		Gujarat	204	212	223	236	241	1116
	6	Ahmedabad	92	95	100	106	108	501
	7	Rajkot	20	21	22	23	24	110
,	8	Surat	66	69	72	77	78	362
	9	Vadodara	26	27	29	30	31	143
5		Haryana	25	25	27	28	29	134
	10	Faridabad	25	25	27	28	29	134
6		Jharkhand	80	83	88	93	95	439
	11	Dhanbad	26	27	29	30	31	143
	12	Jamshedpur	29	30	32	34	35	160
	13	Ranchi	25	26	27	29	29	136

7		Karnataka	140	145	154	163	166	768
	14	Bangalore	140	145	154	163	166	768
8		Madhya Pradesh	151	157	165	174	178	825
	15	Bhopal	44	46	48	51	52	241
	16	Gwalior	26	27	28	30	31	142
	17	Indore	51	53	56	59	60	279
	18	Jabalpur	30	31	33	34	35	163
9		Maharashtra	400	415	438	463	472	2188
	19	Aurangabad	16	17	17	18	19	87
	20	Greater Mumbai	246	254	269	285	290	1344
	21	Nagpur	33	35	37	39	39	183
	22	Nashik	21	22	23	24	25	115
	23	Pune	68	70	74	78	80	370
	24	Vasai-virar	16	17	18	19	19	89
10		Punjab	45	47	50	52	54	248
	25	Amritsar	19	20	21	22	23	105
	26	Ludhiana	26	27	29	30	31	143
11		Rajasthan	141	146	155	165	167	774
	27	Jodhpur	31	32	34	36	37	170
	28	Jaipur	83	86	91	97	98	455
	29	Kota	27	28	30	32	32	149

12		Tamil Nadu	117	122	129	137	139	644
	30	Chennai	91	95	100	106	108	500
	31	Madurai	15	16	17	18	18	84
	32	Trichy	11	11	12	13	13	60
13		Telangana	118	122	129	137	140	646
	33	Hyderabad	118	122	129	137	140	646
14		Uttar Pradesh	360	373	395	417	425	1970
	34	Agra	45	47	50	52	53	247
	35	Allahabad	31	32	34	36	37	170
	36	Ghaziabad	61	63	67	71	72	334
	37	Kanpur	75	78	82	87	89	411
	38	Lucknow	75	77	82	86	88	408
	39	Meerut	36	38	40	42	43	199
	40	Varanasi	37	38	40	43	43	201
15		West Bengal	211	219	231	245	249	1155
	41	Asansol	17	18	19	20	20	94
	42	Kolkata	194	201	212	225	229	1061
		Total	2217	2299	2431	2571	2621	12139

Annexure -III

State wise and City wise details of funds released under NCAP program							
					p - 0 10 4 4 4 4 1	Amount in Crore	
S. No.	State	City	Amount released during FY 2019-20	Amount released during FY 2020-21	Amount released during FY 2021-22	Total fund released upto 31.12.2021	Fund allocated for FY 2021-22
1	Andhra Pradesh	Vijaywada	6.00	-	-	6.00	-
2	Andhra Pradesh	Guntur	0.12	0.76	-	0.88	3.26
3	Andhra Pradesh	Kurnool	0.06	0.76	-	0.82	2.27
4	Andhra Pradesh	Nellore	0.06	0.76	-	0.82	3.21
5	Andhra Pradesh	Visakhapatnam	0.12	-	-	0.12	-
6	Andhra Pradesh	Srikakulam	-	2.00	-	2.00	0.82
7	Andhra Pradesh	Chitoor	-	2.00	-	2.00	0.77
8	Andhra Pradesh	Ongole	-	2.00	-	2.00	1.06
9	Andhra Pradesh	vizianagaram	-	2.00	-	2.00	1.38
10	Andhra Pradesh	Eluru	-	2.00	-	2.00	1.36
11	Andhra Pradesh	Rajahmundry	-	2.00	-	2.00	1.88
12	Andhra Pradesh	Anantapur	-	2.00	-	2.00	1.74
13	Andhra Pradesh	Kadapa	-	1.00	-	1.00	1.38
14	Assam	Guwahati	0.12	5.00	-	5.12	8.73
15	Assam	Nagaon	0.06	2.00	_	2.06	1.10
16	Assam	Nalbari	0.06	1.00	-	1.06	0.18
17	Assam	Sibsagar	0.06	2.00	-	2.06	0.24
18	Assam	Silchar	0.06	2.00		2.06	0.65
19	Bihar	Patna	10.00	-	-	10.00	
20	Bihar	Gaya	0.10	2.00	-	2.10	3.17
21	Bihar	Muzaffarpur		5.00			

			0.10		-	5.10	4.17
22	Chandigarh	Chandigarh	8.28	5.00	-	13.28	7.68
23	Chhattisgarh	Raipur	6.00	-	-	6.00	-
24	Chhattisgarh	Bhillai	6.00	-	-	6.00	-
25	Chhattisgarh	Korba	0.06	1.00	-	1.06	1.62
26	Delhi	Delhi	-	-	11.25	11.25	18.74
27	Gujarat	Surat	6.00	-	-	6.00	-
28	Gujarat	Ahmedabad	6.00	-	-	6.00	-
29	Himachal Pradesh	Baddi	0.06	3.00	-	3.06	0.34
30	Himachal Pradesh	Nalagarh	0.06	-	0.06	0.12	0.11
31	Himachal Pradesh	Paonta Sahib	0.06	1.00	-	1.06	0.17
32	Himachal Pradesh	Sunder Nagar	0.06	1.00	-	1.06	0.14
33	Himachal Pradesh	Kala Amb	_	3.00	-	3.00	0.00
34	Himachal Pradesh	Damtal	-	1.00	-	1.00	0.02
35	Himachal Pradesh	Parwanoo	-	1.00	-	1.00	0.04
36	Jammu & Kashmir	Jammu & Kashmir	0.12	3.00	-	3.12	8.15
37	Jammu & Kashmir	Srinagar	_	5.00	-	5.00	13.25
38	Jharkhand	Dhanbad	6.00	-	-	6.00	-
39	Karnataka	Bangalore	6.00	-	-	6.00	-
40	Karnataka	Gulburga	0.12	0.38	-	0.50	3.73
41	Karnataka	Hubli-Dharwad	0.12	0.38	-	0.50	6.14
42	Karnataka	Devanagere	0.06	0.76	-	0.82	2.34
43	Madhya Pradesh	Bhopal	10.00	-	-	10.00	-
44	Madhya Pradesh	Gwalior	10.00	-		10.00	
45	Madhya Pradesh	Indore	0.20	-		0.20	
46	Madhya Pradesh	Ujjain	0.20	0.38	-	0.58	3.88

47	Madhya Pradesh	Sagar	0.10	0.76	-	0.86	2.26
48	Madhya Pradesh	Dewas	0.10	0.38	-	0.48	2.21
49	Maharashtra	Mumbai	9.50	-	-	9.50	-
50	Maharashtra	Nagpur	9.45	-	-	9.45	-
51	Maharashtra	Navi Mumbai	9.45	-	-	9.45	-
52	Maharashtra	Pune	9.45	-	-	9.45	-
53	Maharashtra	Amravati	0.20	1.14	-	1.34	4.85
54	Maharashtra	Aurangabad	0.20	1	-	0.20	-
55	Maharashtra	Nashik	0.20	-	-	0.20	-
56	Maharashtra	Kolhapur	0.20	0.76	-	0.96	4.29
57	Maharashtra	Sangli	0.20	0.76	-	0.96	2.86
58	Maharashtra	Solapur	0.20	0.38	-	0.58	7.00
59	Maharashtra	Ulhasnagar	0.20	1.90	-	2.10	-
60	Maharashtra	Akola	0.10	1.14	-	1.24	2.45
61	Maharashtra	Badlapur	0.10	1.90	-	2.00	-
62	Maharashtra	Chandrapur	0.10	1.14	-	1.24	2.46
63	Maharashtra	Jalgaon	0.10	0.76	-	0.86	2.21
64	Maharashtra	Jalna	0.10	1.14	-	1.24	2.31
65	Maharashtra	Latur	0.10	0.38	-	0.48	2.67
66	Meghalaya	Byrnihat	-	3.00	-	3.00	0.00
67	Nagaland	Dimapur	0.06	3.00	-	3.06	0.88
68	Nagaland	Kohima	0.06	3.00		3.06	0.67
69	Odisha	Bhubneshwar	6.00	-	-	6.00	7.35
70	Odisha	Balasore	0.06	0.76	-	0.82	1.06
71	Odisha	Rourkela	0.06	1.14	-	1.20	5.17
72	Odisha	Angul		1.14			

			0.06		-	1.20	0.35
73	Odisha	Kalinga Nagar	-	3.00	-	3.00	0.44
74	Odisha	Talcher	-	-	0.22	0.22	0.37
75	Odisha	Cuttack	_	-	3.42	3.42	5.71
76	Punjab	Ludhiana	6.00	1	-	6.00	-
77	Punjab	Amritsar	6.00	1	-	6.00	-
78	Punjab	Jalandhar	0.12	4.00	-	4.12	8.77
79	Punjab	Khanna	0.06	1.90	-	1.96	1.16
80	Punjab	Gobindgarh	0.06	3.00	-	3.06	0.89
81	Punjab	Naya Nangal	0.06	1.00	-	1.06	0.41
82	Punjab	Pathankot/Dera Baba	0.06	0.76	-	0.82	0.95
83	Punjab	Patiala	0.06	4.00	-	4.06	3.74
84	Punjab	Dera Bassi	0.06	0.38	-	0.44	0.22
85	Rajasthan	Jaipur	6.00	-	-	6.00	-
86	Rajasthan	Jodhpur	6.00	-	-	6.00	-
87	Rajasthan	Kota	6.00	-	-	6.00	-
88	Rajasthan	Alwar	0.06	1.90	-	1.96	3.64
89	Rajasthan	Udaipur	0.06	1.90	-	1.96	5.28
90	Tamil Nadu	Tuticorin	0.06	3.00	-	3.06	1.71
91	Telangana	Hyderabad	10.80	-	-	10.80	-
92	Telangana	Nalgonda	0.10	0.38	-	0.48	0.78
93	Telangana	Patencheru	0.10	0.38	-	0.48	-
94	Telangana	Sangareddy	-	2.00	-	2.00	0.53
95	Uttar Pradesh	Agra	9.45	1	-	9.45	-
96	Uttar Pradesh	Allahabad	9.45	-	-	9.45	-
97	Uttar Pradesh	Kanpur	9.45	-	-	9.45	_

98	Uttar Pradesh	Lucknow	9.45	-	_	9.45	_
99	Uttar Pradesh	Varanasi	9.47	-	-	9.47	-
100	Uttar Pradesh	Muradabad	0.20	1.90	-	2.10	18.74
101	Uttar Pradesh	Bareily	0.20	1.90	-	2.10	14.90
102	Uttar Pradesh	Firozabad	0.20	1.90	-	2.10	10.58
103	Uttar Pradesh	Jhansi	0.20	1.14	-	1.34	4.42
104	Uttar Pradesh	Khurja	0.10	1.90	-	2.00	2.87
105	Uttar Pradesh	Anpara	0.10	1.14	-	1.24	0.26
106	Uttar Pradesh	Gajraula	0.10	1.14	-	1.24	0.99
107	Uttar Pradesh	Raebareli	0.10	1.14	-	1.24	2.47
108	Uttar Pradesh	Gorakhpur	-	-	9.64	9.64	16.06
109	Uttar Pradesh	Noida	-	-	6.67	6.67	11.12
110	Uttarakhand	Kashipur	0.06	3.00	-	3.06	1.31
111	Uttarakhand	Rishikesh	0.06	5.00	-	5.06	1.17
112	Uttarakhand	Dehradun	-	3.00	_	3.00	8.13
113	West Bengal	Kolkata	6.00	-	-	6.00	_
114	West Bengal	Howrah	-	5.00	-	5.00	-
115	West Bengal	Haldia	-	3.00	-	3.00	1.22
116	West Bengal	Durgapur	-	3.00	-	3.00	6.42
117	West Bengal	Barrackpore	-	2.00	-	2.00	-
	Total		224.92	150.52	31.26	406.70	290.00

Q-16017/39/2020-CPA GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE CP DIVISION

CP DIVISION

Indira Parvavaran Bhawan,

Date: 4th August, 2020

Jor Bagh Road, Aliganj, New Delhi – 110003

OFFICE ORDER

Sub: Constitution of National Apex Committee (NAC) under National Clean Air Programme (NCAP)

The Ministry of Environment, Forest and Climate Change, Government of India has finalized and launched the National Clean Air Programme (NCAP) on 10th January, 2019 as a time-bound national level strategy to address the air pollution across the country in a comprehensive manner. In this regard, this Ministry hereby constitutes a National Apex Committee (NAC) for periodic review of the progress of various components of NCAP. The composition of the committee is as given below:

(i)	Hon'ble MEF&CC	Chairperson
(ii)	Hon'ble MoS, EF&CC	Member
i(iii)	Secretary (EF&CC)	Member
(iv)	Addl. Secretary, CP Division, MoEF&CC	Member
(v)	Chairman, CPCB	Member
	Chief Secretary, Government of State/UT of Andhra Pradesh, Assam, Chandigarh, Chhattisgarh, Delhi, Gujarat, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Meghalaya, Nagaland, Odisha, Punjab, Rajasthan, Tamil Nadu, Telangana, Uttar Pradesh, Uttarakhand, West Bengal, Bihar	
(vii)	Jt. Secretary, CP Division, MoEF&CC	Member Secretary

- 2. The Terms of Reference of the Apex Committee will be as given below:
 - i. To provide overall guidance and directions to implementation of NCAP.
 - ii. To monitor the recommendations mentioned in XV-FC wrt Air Quality improvement in million plus cities.
 - iii. To review the list of non-attainment cities under NCAP sent by CPCB.
 - iv. To undertake quarterly review of activities of NCAP including budget, implementation and coordination.

- 3. The Apex Committee may co-opt any other person as and when required.
- The committee shall make use of Video Conference (VC) meeting, as and when 4. required. Meetings of the committee shall be organized by MoEF&CC.
- Tenure of the committee will be up to tenure of NCAP (January 9, 2024 or as 5. extended).

(Dr. Sudheer Chintalapati)

Scientist 'E'

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To,

All members of the Apex Committee

Copy to:

- 1. PS to MEF&CC
- 2. PS to MoS(EF&CC)
- 3. PPS to Secretary (EF&CC)
- 4. PPS to AS (RSP)
- 5. PS to JS(AKN)
- 6. Director/DS (IFD)
- 7. SO (CPA)
- 8. Consultant (IT)
- 9. Guard File

(Dr. Sudheer Chintalapati)

Sudheel Ch.

Scientist 'E'

Tele: 011-24695294

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F. No. Q-16017/12/2019-CPA Government of India Ministry of Environment, Forest & Climate Change CP Division

Indira Paryavaran Bhawan Jor Bagh Road, Aliganj New Delhi-110003 Date: 24.04.2019

OFFICE ORDER

Sub: Constitution of Implementation Committee for National Clean Air Programme (NCAP).

The Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India has finalized and launched the National Clean Air Programme (NCAP) on 10th January 2019 as a time-bound national level strategy to address the air pollution across the country in a comprehensive manner. In this regard, this Ministry hereby constitutes an Implementation Committee for the NCAP of this Ministry. The composition of the committee is as given below:

(i) Member Secretary, CPCB

Chairman

- Member Secretary, SPCBs/PCCs (Maharashtra, Member (ii) Chhattisgarh, Gujarat, Telangana, Chandigarh, Madhya Pradesh, Uttar Pradesh, West Bengal, Rajasthan, Tamil Nadu, Bihar, Jharkhand, Delhi, Andhra Pradesh, Assam, Himachal Pradesh, Kashmir. Jammu 8 Karnataka, Meghalaya, Nagaland, Odisha, Uttarakhand)
- (iii) Director/Addl. Director/Joint Director dealing Member with the subject in CP Division, MoEF&CC Secretary
- 2. The Terms of Reference of the Implementation Committee will be as given below:
 - (i) To evaluate the progress made in implementing the state/city-wise action plan under NCAP and to report on the aforesaid progress as per terms & frequency determined by the Steering Committee.
 - (ii) To review any matters referred to them by the Steering and Monitoring Committees and make recommendations to these committees on these matters as and when required.
 - (iii) To facilitate collaboration and sharing of information between the States/cities and its partner agencies as they implement the city-specific action plan under NCAP.
 - (iv) To meet as and when required in Delhi.

3. The Implementation Committee may co-opt any other person as and when required.

(Dr. Sudheer Chintalapati) Scientist D

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To,

All members of the Implementation Committee.

Copy to:

- 1. PS to MEF&CC
- 2. PS to MoS(EF&CC)
- 3. PPS to Secretary (EF&CC)
- 4. PPS to AS (AKJ)
- 5. PS to JS (RKS)
- 6. SO (CP Division)
- 7. Director (IFD)
- 8. Consultant (IT)
- 9. Guard file

F. NO. Q-16017/12/2019-CPA GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE CP DIVISION

Indira Paryavaran Bhawan Jor Bagh Road, Aliganj New Delhi-110003 Date: 24.04.2019

OFFICE ORDER

Sub: Constitution of Monitoring Committee for implementation of National Clean Air Programme (NCAP).

The Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India has finalized and launched the National Clean Air Programme (NCAP) on 10th January 2019 as a time-bound national level strategy to address the air pollution across the country in a comprehensive manner. In this regard, this Ministry hereby constitutes a Monitoring Committee for implementation of the NCAP of this Ministry. The composition of the committee is as given below:

- (i) Jt. Secretary, CP Division, MoEF&CC Chairman
- (ii) Director (Smart Cities), Ministry of Housing & Member Urban Affairs (MoH&UA)
- (iii) Representatives of Regional Offices, MoEF&CC Member (Western Zone, Bhopal; Eastern Zone, Bhubaneshwar; South-Eastern Zone, Chennai; Northern Zone, Chandigarh; Central Zone, Lucknow; West-Central Zone, Nagpur; Eastern-Central Zone, Ranchi; Southern Zone, Bangalore; North-Central Zone, Dehradun; North-Eastern Zone, Shillong)
- (iv) Member Secretary, CPCB Member
- (v) Nodal officer, State/UT Governments Member (Maharashtra, Chhattisgarh, Gujarat, Telangana, Chandigarh, Madhya Pradesh, Uttar Pradesh, West Bengal, Rajasthan, Tamil Nadu, Bihar, Punjab, Jharkhand, Delhi, Andhra Pradesh, Assam, Himachal Pradesh, Jammu & Kashmir, Karnataka, Meghalaya, Nagaland, Odisha, Uttarakhand)

- (v) Member Secretary, SPCB/PCCs (Maharashtra, Member Chhattisgarh, Gujarat, Telangana, Chandigarh, Madhya Pradesh, Uttar Pradesh, West Bengal, Rajasthan, Tamil Nadu, Bihar, Punjab, Jharkhand, Delhi, Andhra Pradesh, Assam, Himachal Pradesh, Jammu & Kashmir, Karnataka, Meghalaya, Nagaland, Odisha, Uttarakhand)
- (vi) Director/Addl. Director/Joint Director dealing with the subject in CP Division, MoEF&CC Secretary
- 2. The Terms of Reference of the Monitoring Committee will be as given below:
 - i. To review the draft interventions and action plans submitted by State Governments and forward them to the Steering Committee.
 - ii. To monitor the progress of components/activities under NCAP to ensure strict implementation of the programme.
 - iii. To oversee that all interventions under NCAP are in line with the programme document / operational guidelines and that the city/component-wise implementing agencies / partners are appropriately tasked to deliver the results expected.
 - iv. To review any other matters referred to them by the Steering Committee and make recommendations to this committee on these matters as and when required.
 - v. To stimulate collaboration between the organisations involved with city-specific components/activities under NCAP.
 - vi. To meet periodically/as and when required in Delhi.
- 3. The Monitoring Committee may co-opt any other person as and when required.

(Dr. Sudheer Chintalapati) Scientist D

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To,

- 1. All members of the Monitoring Committee.
- 2. Addl. Director General (Central) of all Regional Offices, MoEF&CC with a request to nominate a representative for NCAP.
- 3. Chief Secretary/Administrator, State/UT Governments (Maharashtra, Chhattisgarh, Gujarat, Telangana, Chandigarh, Madhya Pradesh, Uttar Pradesh, West Bengal, Rajasthan, Tamil Nadu, Bihar, Punjab, Jharkhand, Delhi, Andhra Pradesh, Assam, Himachal Pradesh, Jammu & Kashmir, Karnataka, Meghalaya, Nagaland, Odisha, Uttarakhand) with a request to nominate a Nodal Officer for NCAP.

Copy to:

- 1. PS to MEF&CC
- 2. PS to MoS(EF&CC)
- 3. PPS to Secretary (EF&CC)
- 4. PPS to AS (AKJ)
- 5. PS to JS (RKS)
- 6. SO (CP Division)
- 7. Director (IFD)
- 8. Consultant (IT)
- 9. Guard file

Sudheer Ch

F. NO. Q-16017/12/2019-CPA GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE CP DIVISION

Indira Paryavaran Bhawan Jor Bagh Road, Aliganj New Delhi-110003 Date: 24.04.2019

OFFICE ORDER

Sub: Constitution of Steering Committee for implementation of National Clean Air Programme (NCAP).

The Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India has finalized and launched the National Clean Air Programme (NCAP) on 10thJanuary 2019 as a time-bound national level strategy to address the air pollution across the country in a comprehensive manner. In this regard, this Ministry hereby constitutes a Steering Committee for implementation of the NCAP of this Ministry. The composition of the committee is as given below:

(i)	Secretary (EF&CC)	Chairman
(ii)	Addl. Secretary, CP Division, MoEF&CC	Member
(iii)	Chairman, CPCB	Member
(iv)	Jt. Secretary (Thermal), Ministry of Power (MoP)	Member
(v)	Jt. Secretary (Mechanization & Technology), Department of Agriculture Cooperation & Farmers' Welfare (DoAC&FW)	Member
(vi)	Jt. Secretary (Smart Cities), Ministry of Housing & Urban Affairs (MoH&UA)	Member
(vii)	Pr. Secretary/ Addl. Chief Secretary/ Secretary (Environment), State/UT Governments (Maharashtra, Chhattisgarh, Gujarat, Telangana, Chandigarh, Madhya Pradesh, Uttar Pradesh, West Bengal, Rajasthan, Tamil Nadu, Bihar, Punjab, Jharkhand, Delhi, Andhra Pradesh, Assam, Himachal Pradesh, Jammu & Kashmir, Karnataka, Meghalaya, Nagaland, Odisha, Uttarakhand)	Member
(viii)	Director General, The Energy Research Institute (TERI)	Expert Member

(ix)	Prof. Sachchida Nand Tripathi, IIT Kanpur	Expert
		Member
(x)	Jt. Secretary, CP Division, MoEF&CC	Member
		Secretary

- 2. The Terms of Reference of the Steering Committee will be as given below:
 - i. To provide overall guidance and directions for effective implementation of NCAP for each financial year.
- ii. To review the overall progress of the components/activities of NCAP.
- iii. To approve the budget for NCAP and also approve the annual action plan for NCAP submitted by the State Governments.
- iv. To ensure inter-ministerial/organizational cooperation & sharing of information and to resolve inter-ministerial/organizational issues under NCAP.
- v. The headquarter of the committee shall be at New Delhi.
- vi. To meet periodically/as and when required in Delhi.
- 3. The Steering Committee may co-opt any other person as and when required.

(Dr. Sudheer Chintalapati)
Scientist D

E-mail: sudheer.ch@gov.in

To,

All members of the Steering Committee.

Copy to:

- 1. PS to MEF&CC
- 2. PS to MoS(EF&CC)
- 3. PPS to Secretary (EF&CC)
- 4. PPS to AS (AKJ)
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